Central Administrative Tribunal, Principal Bench Original Application No.776 of 2002

New Delhi, this the 15th day of December, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman Hon ble Mr.S.A. Singh, Member (A)

Shri S.B. Gupta, S/o late Shri Mangal Sen Gupta, R/o 11 P Colony Qtr.No.G-70 Mohkam Pur, Dehradun, Uttaranchal

· · · · Applicant

(By Advocate: Shri A.K. Mishra)

Versus

- 1. The Director General, C.S.I.R., Rafi Marg, New Delhi
- 2. The Director, Indian Institute of Petroleum, Mohkampur, Dehradun, Uttranchal

.... Respondents

(By Advocate: Shri C.B.N. Babu)

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he permitted to withdraw the present petition with liberty to file a fresh one on the same cause, if so advised including an application, if permitted in law, for condonation of delay.

2. Allowed prayed. Subject to aforesaid,

dismissed as withdrawn.

S.A. Singh) Member (A)

(V.S. Aggarwal) Chairman

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